
Archana Jha Vs State Of Chhattisgarh And Ors

Writ Petition (C) No. 3374 Of 2017

Court: Chhattisgarh High Court

Date of Decision: May 17, 2018

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Jitendra Gupta, Garry Mukhopadhyay

Final Decision: Dismissed

Judgement

Sanjay K. Agrawal, J

1. Learned Pramukh Lokayukt, by its order dated 30.10.2017 (Annexure - P/1), has declined to take cognizance of the complaint filed by the

petitioner, against which this writ petition has been filed.

2. Learned counsel for the petitioner submits that impugned order is unsustainable and bad in law.

3. I have heard learned counsel for the petitioner and perused the impugned order with utmost circumspection.

4. On careful perusal it is apparent that the order passed by Revenue Officer/public servant against whom complaint was made has been affirmed by

appellate and revisional authority and civil suit filed by petitioner before jurisdictional civil court is pending consideration. In view of aforesaid fact, the

Pramukh Lokayukt has declined to entertain the complaint filed by the petitioner, which is neither arbitrary nor perverse. As such, I do not find any

jurisdictional error in the impugned order.

5. The writ petition deserves to and is accordingly dismissed. No cost(s).